

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2016  
MA 166/2016

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)


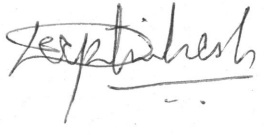
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mr. Sudeep Shah

V/s.

M/s. Cornelian Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 213, 241-242 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. Swapan Samdani also Adv. Niroj Shah ilb law chambers of Siddharth Muralidhar for the Petitioner	Advocate for the Petitioner	
2.	Dr. Deepthi Mukherjee	Adv. for respondents	

ORDER

MA No. 166/2016 in TCP No.36/213, 241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. The Application bearing MA No. 166/2016 has been filed for seeking an Order under the provisions of Section 244(1) by the Petitioner. The reply was directed to be filed by the Respondent.
3. A statement has been made by the Learned Representative for the Respondent that the Reply has been filed with the Registry. A copy of the Reply be served on the other side. Leave granted on this issue.
4. The matter is adjourned for hearing on **02.03.2017**.

Sd/-

22<sup>nd</sup> February, 2017.

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**